

**Court No.3****HIGH COURT OF SIKKIM**  
Record of proceedings**W.P. (C) No.26 OF 2024**

RAJU PRADHAN

.... PETITIONER

VERSUS

STATE OF SIKKIM &amp; ORS.

.... RESPONDENTS

Date: 02.08.2024

CORAM

**HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, J.**For Petitioner : Mr. Rahul Rathi, Advocate.  
Ms. Lidya Pradhan, Advocate.For Respondent : Mr. Zangpo Sherpa, Additional Advocate General.  
Nos. 1 & 2. Mr. Sujan Sunwar, Assistant Government  
Advocate.

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The learned Counsel for the petitioner desires to withdraw this writ petition with liberty to approach the Claims Tribunal under the Sikkim Greenfield Airport, Pakyong (Settlement of Claims for Loss and Damages) Act, 2018. The petitioner is permitted to withdraw the same with liberty to approach the right forum. In case any such grievance is not redressed, the parties may take recourse to appropriate remedy in accordance with law.

**Judge**